

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4644**  
**TO BE ANSWERED ON 29.03.2023**

**TOYS SEIZED FOR LACKING BIS CERTIFICATION**

4644. SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):  
SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION** उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has taken serious note of large number of toys seized at malls, airports and other places in India for lacking quality mark of Bureau of Indian Standards (BIS);
- (b) if so, the details thereof;
- (c) whether fake licenses are being used by the retail stores;
- (d) if so, the details thereof;
- (e) whether the Government has taken steps to mitigate this issue, which is a health hazard for children; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री अश्विनी कुमार चौबे)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d) : In order to curb the sale of non-ISI certified Toys and to ensure implementation of Toys Quality Control Order, 2020, 114 Search and Seizure operations were carried out in which a total quantity of 41,489 toys were seized during the year 2021-22 and 2022-2023 (upto 23-03-2023) which includes seizure of 4178 toys against two firms for misuse of Bureau of Indian Standards (BIS) standard mark.

(e) & (f) : Safety of Toys is under compulsory BIS certification from 1<sup>st</sup> Jan. 2021 as per the Toys (Quality Control ) Order, 2020 issued by the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade( DPIIT) under Section 16 of the BIS Act, 2016. Accordingly, it has been compulsory for toys to conform to the corresponding Indian Standards for Safety of Toys and to bear BIS Standard Mark under a licence from BIS as per Scheme-I of Schedule –II of BIS (Conformity Assessment) Regulations, 2018.

As per this Quality Control Order, read with Section 17 of the BIS Act, 2016, no person shall manufacture, import, distribute, sell, hire, lease, store or exhibit for sale any toys without the ISI mark. Under the BIS Product Certification scheme i.e. Scheme-I of Schedule –II of the BIS (Conformity Assessment) Regulations, 2018, Licence is granted to manufacturing units to use the Standard Mark on the product as per the relevant Indian Standards. Accordingly, toy manufacturing units including foreign manufacturing units exporting toys to India are required to obtain BIS licence for safety of toys.

BIS also conducts factory and market surveillance under which samples of ISI marked toys are drawn from the factories and market and tested in labs according to the Indian Standard, to ensure that ISI marked toys available to consumer are safe and conforming to prescribed standards.

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